

**Taking over delivery of medical services under ESI scheme**

2323. SHRI RAVI PRAKASH VERMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to take over delivery of medical services from the States to serve insured persons directly under the Employees' State Insurance (ESI) scheme:

(b) if so, the details in this regard;

(c) the number of Employees; State Insurance Corporation hospitals taken over so far; and

(d) the details of additional facilities proposed to be provided to the beneficiaries of ESI scheme throughout the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Employees' State Insurance Corporation (ESIC) Had in 2006 decided to take over the administration of ESI Medical Scheme from those States who were willing to hand over the same to the ESI Corporation. The ESI Corporation has so far taken over 22 such ESI hospitals from the State Governments. ESI Corporation has taken and proposes to take a number of measures to improve the delivery of medical care services under ESI Scheme like increasing fee to be paid to Insurance Medical Practitioners (IMP), setting up of State Executive Committees with delegated powers in every State, heavy dispensaries to have minimum investigation facilities etc.

**Non-Payment of Minimum Salary**

†2324. DR. SANJAY SINH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is receiving complaints regarding non-payment of minimum salary as per the norms to employees by private institutions;

(b) if so, the details thereof;

(c) the number of complaints received by Government during last five years till date; and

(d) the details of action taken by Government against these institutions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Complaints regarding

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†Original notice of the question was received in Hindi.